

EX No. 145/18

Shriram City Union Finance Ltd. Vs. Sumit Tanwar

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 349/18

M/s Kotak Mahindra Prime Ltd. Vs. Amrit Pal Singh

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 11.12.2020 for purpose already fixed.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 633/19
M/s S P P Foods Products Pvt. Ltd. Vs. Ankur
Dalmia


Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Bharat Arora, counsel for DH.

Let previous order be complied with for 06.11.2020.


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 404/19

**M/s Kotak Mahindra Prime Ltd. Vs. Rohtash Kumar
& Anr.**

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

IA NO. ____/20
CS NO. 784/19

**Smt.Anuradha Tewari Through her S.P.A.Sh.Amit Tewari
Vs. Bal Kishan**

02.09.2020

IA (i.e. an application for urgent hearing of application U/o 11 Rule 12 & 14 read with Section 151 CPC, which is also annexed with the urgent application, filed through E-filing and both applications have been put before the undersigned through email. **IA be checked and registered.**

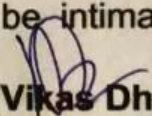
Pr: None.

**(Mobile No. of Sh.Amit Tewari, Advocate, SPA of
plaintiff: 9818180025)**

(Email ID: atanda.adv@gmail.com)

Put up on 05.09.2020 for consideration.

Sh.Amit Tewari, Advocate/SPA of plaintiff be intimated telephonically for the said date.


(Vikas Dhull)
**ADJ-01, West
THC, Delhi**

EX No. 991/19

**Mahindra and Mahindra Financial Services Vs. Sonu
Mal**

02.09.2020

An application filed on behalf of DH for withdrawal of aforementioned execution received on court email ID. Same has been put up before the undersigned through email.

Present: None.

(Sh. Ashok Kumar, counsel for DH
9013493108)

(Email ID advocate.ashok1@gmail.
Com).

Put up on 04.09.2020 for consideration

Counsel for DH is directed to file hard copy of application within 15 days of re-opening the courts.

Nazir is directed to intimate the counsel for DH telephonically for the said date i.e. 04.09.2020.


(Vikas Dhull)
ADJ-01/WEST/THC

**RCA No. 65/19
Ashok Drall Vs. Kanta Choudhary**

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 06.01.2021 for purpose already fixed.



**(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020**

RCA No. 66/19
Ashok Drall Vs. Kanta Choudhary

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 06.01.2021 for purpose already fixed.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

Mahender Kumar Pandey Vs. Gagan Chand & Anr.

02.09.2020

(i) IA U/o XXII rule 4 read with Section 151 CPC for impleading the LRs of 2(A) namely Late Sh. Mukesh Chand Pandey

(ii) IA U/s 151 CPC alongwith amended memo of parties filed on behalf of appellant for urgent disposal of U/o 40 CPC.


Both the aforesaid applications have been filed on court email ID. Same have been put up before the undersigned through email.

Present: None.

As reported, matter is fixed for 07.09.2020.

Now, both the applications be put up for date fixed i.e. 07.09.2020.

Counsel for both the parties are directed to file hard copy of application within 15 days of re-opening the courts.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

02.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 19.01.2021 for purpose already fixed.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 10528/16
Aarti Mehra Vs. Kamla Devi

02.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 19.01.2021 for purpose already fixed.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 7701/16
Suresh Kumar Vs. Sukhbir Kaur

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None for plaintiff.

Sh. Amit Raghav, counsel for both the Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 18.01.2021.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

Ex No. 208/18
Reliance Commercial Finance Ltd. Vs. Rupesh
Mahavir & Anr.

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 228/20
Sharda Devi Vs. Harjeet Singh

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 22.09.2020 for purpose already fixed.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 806/19

M/s Kotak Mahindra Prime Ltd. Vs. Jatinder Singh

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 11.12.2020 for purpose already fixed.



**(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020**


EX No. 154/18
M/s Modline Finstock Pvt. Ltd. Vs. Sheela & Anr.

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020


EX No. 155/18
M/s Modline Finstock Pvt. Ltd. Vs. Ruby Sharma &
Ors.

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 145/18

Shriram City Union Finance Ltd. Vs. Sumit Tanwar

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 11.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

**EX No. 698/17
HDFC Bank Vs. Aditya Rohila**

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Rohit Garg, counsel for DH.

JD unserved.

Counsel for DH has submitted that he is still searching the fresh address of JD. Accordingly, an adjournment has been sought. Same is granted.

**Put up for further proceedings on
18.12.2020.**


**(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020**

EX No. 1067/17
Kotak Mahindra Bank Ltd. Vs. Amardeep Singh

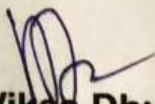
Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Harshvardhan, counsel for DH.

At the request of counsel for DH, put up this case for further proceedings on 11.12.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 717/17
Home Credit India Finance Pvt. Ltd. Vs. Gautam
Narang

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. B.K. Shukla, counsel for DH.

At the request of counsel for DH, put up for further proceedings on 09.10.2020.

(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 124/18

M/s Capital First Ltd. Vs. Vinay Kumar Sharma

Through Cisco Webex Video Conferencing

02.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. B.K. Shukla, counsel for DH.

The matter is pending at the stage of issuance of warrant of attachment. However, due to lockdown, the bailiff has not been appointed.

In the facts, put up for further proceedings on 11.12.2020.

In case, court re-opens then DH can move an application for issuances of warrant of attachment.


(Vikas Dhull)

**ADJ-01/WEST/THC
DELHI/ 02.09.2020**

EX No. 125/18

M/s Capital First Ltd. Vs. Ram Janam Singh

Through Cisco Webex Video Conferencing

02.09.2020

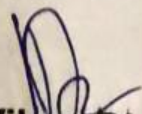
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. B.K. Shukla, counsel for DH.

The matter is pending at the stage of issuance of warrant of attachment. However, due to lockdown, the bailiff has not been appointed.

In the facts, put up for further proceedings on 11.12.2020.

In case, court re-opens then DH can move an application for issuances of warrant of attachment.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 129/18

M/s Capital First Ltd. Vs. Ramesh Kumar

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. B.K. Shukla, counsel for DH.

The matter is pending at the stage of issuance of warrant of attachment. However, due to lockdown, the bailiff has not been appointed.

In the facts, put up for further proceedings on 11.12.2020.

In case, court re-opens then DH can move an application for issuances of warrant of attachment.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 10349/16
M/s Shell India Markets Pvt. Ltd. Vs. M/s Raja Ram
Paras Prabhu

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Gaurav Garg, counsel for plaintiff.
Defendant absent.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 18.01.2021.


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 55/20
Shakuntala Makkar Vs. Jatin Suri

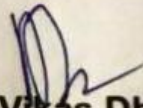
Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. M.N. Grover, counsel for DH.

Let previous order be complied with for 11.12.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 547/18
HDB Financial Services Ltd. Vs. Bishambar Dayal

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Sahil Sharma, counsel for DH.

Let previous order be complied with for 11.12.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 10481/16
Bhagwan Dass Vs. Shyamal Khurana

Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Ritesh Oberoi, counsel for plaintiff.

Sh. Mukesh Sharma, counsel for

It is submitted by the plaintiff's counsel that he does not intend to file reply to the pending application of the defendant.

In the facts, put up this case for arguments on the pending application of the defendant seeking recall of plaintiff for his cross examination on 26.11.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 420/17
Joginder Pal Singh Vs. Suman Bhasin & Anr.

Through Cisco Webex Video Conferencing

02.09.2020

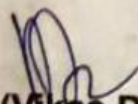
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Jatin Kalra, counsel for plaintiff.

None for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 15.01.2021.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

EX No. 60936/16
R.P. Bali Vs. Narender Bhaskar

Through Cisco Webex Video Conferencing

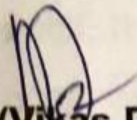
02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Brahm Parkash, counsel for LR's of JD absent.

In the absence of JD, arguments on the pending application of LR's of DH U/o XXII Rule 3 CPC could not be heard. Hence, matter is adjourned.

Put up for arguments on 20.11.2020.



(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

CS No. 735/17
Ramesh Kakkar Vs. Savita Babbar

Through Cisco Webex Video Conferencing

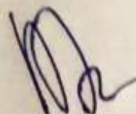
02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. Shobhit Sharma, counsel for plaintiff.

Sh. Sameer Diwan, counsel for

Today, it is submitted by counsel for defendant that defendant was ready to settle the matter with the plaintiff. However, on previous two occasions before the mediator, the settlement could not take place due to absence of plaintiff. It is further submitted by him that if the case continues before the mediator, the matter might be settled.

 Contd.....

-2-

Counsel for plaintiff seeks short adjournment for taking instructions from the plaintiff with regard to settlement. Same is granted.

**Put up for further proceedings on
15.09.2020.**


(Vikas Dhull)
ADJ-01/WEST/THC
DELHI/ 02.09.2020

M No. 58198/16
Durgesh Aggarwal Vs. M/s Premier Engineering
Corpn.


Through Cisco Webex Video Conferencing

02.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present: Sh. A.S. Khan, counsel for applicant.

At request of applicant's counsel, put up for arguments on the pending application U/s 340 CrPC on 26.11.2020.


(Vikas Dhull)

ADJ-01/WEST/THC
DELHI/ 02.09.2020